

already been fixed the discussion on the demands of the Ministry of Agriculture should be taken

[*English*]

SHRI SOMNATH CHATTERJEE (Bolpur) Sir, due to the unfortunate illness of the Minister for External Affairs we want to take up Agriculture Ministry's Demands. We wish him a speedy recovery and let us hope that he will be able to come just before the guillotine

MR SPEAKER I think we can accept this suggestion, if the Government has no objection. Now, let us take up the reply to the Defence Ministry's Demands. Then we will take up the Home Ministry and then the Agriculture Ministry. If it is necessary to sit late in the night also to allow the Members to speak on the Home Ministry's Demands, let us do that

SHRI RAM VIALS PAWAN (Roseria) Sir now it is 'Zero Hour'

MR SPEAKER If we are sitting for 70 days, then 70 Zero Hours are used by the Members and the result is, you have not been able to discuss the Demands of the Ministers. Today also this is brought to your notice that we have to discuss the Demands of the Defence Ministry, Home Ministry, then Agriculture Ministry and if possible, External Affairs Ministry also or any other Ministry for that matter. So, I request you, let the reply to the debate given by the hon. Prime Minister today and then, tomorrow if necessary we will take it up

I know one or two points are there on which I have already asked the Minister of Parliamentary Affairs to ask the Minister concerned to make a statement. And that statement will also come before you and later on, you can take it up

The point that you have raised is also relevant. I have asked the Parliamentary Affairs Minister to collect the information. We can take it up tomorrow

If you cooperate, we will appreciate it very much

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi) Mr, Speaker, Sir, I would like to say something about the recent police-strike and incident of fire in the All India Institute of Medical Sciences because these issues pertain to my constituency

MR SPEAKER I just told you about it (*Interruptions*)

[*English*]

MR SPEAKER We will take it up tomorrow

Now Papers to be laid

Shri H R Bhardwaj

12.05 hrs

PAPERS LAID ON THE TABLE

[*English*]

Notification under the Representation of People Act, 1951 etc.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H R BHARDWAJ) I beg to lay on the Table-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 169 of the Representation of the People Act, 1951 -
 - (i) The Conduct Elections (Amendment) Rules 1993 Published in Notification No S O 104 (E) in Gazette of India

dated the 15th February, 1993

papers mentioned at (4) above

- (ii) The Conduct of Elections (Second Amendment) Rules, 1993 published in Notification No So 105 (E) in Gazette of India dated in 15th February 1993
- (iii) The Conduct of Elections (Amendment) Rules 1993 published in Notification No S O 124 (E) in Gazette of India dated the 24th February, 1993
- [Placed in Library See No LT 393/93]
- (2) A copy of the Report (Hindi and English versions) on the Tenth General Elections to the House of the People in India - 1991 (Statistical)
- [Placed in Library See No LT 3936/93]
- (3) A copy of the Report (Hindi and English versions) on the General Elections to the House of the People from Punjab State - 1992 (Statistical)
- [Placed in Library See No LT 3937/93]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies New Delhi, for the year 1991-92, along with Audited Accounts
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1991-92
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the
- [Placed in Library See No LT 3938/93]
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956 -
- (i) The Cost Accounts Records (Insecticides Technical Grade) Rules, 1993 published in Notification No G S R 258 (E) in Gazette of India dated the 4th March, 1993
- (ii) The Companies Unpaid Divided (Transfer to General Revenue Accounts of the Central Government) (Amendment) Rules, 1993 published in Notification No G S R 348 (E) in Gazette of India dated the 31st March, 1993
- [Placed in Library See No LT 3939/93]
- (7) A copy of the Chartered Accounts (Amendment) Regulations, 1992 ((Hindi and English versions) published in Notification No 1- CA (7)/ 19/92 in Gazette of India dated the 7th March, 1992, under section 80B of the Chartered Accountants Act 1949, together with a compendium thereto published in Notification No 1-CA (7)/19 / 92 dated the 28th November, 1992
- [Placed in Library See No LT 3940/93]
- (8) A copy of the Twenty first Annual Report (Hindi and English versions) pertaining to the Execution of the provisions of the Monopolies and Restrict Trade Practices Act 1969 for the period from the 1st January 1991 to the 31st December, 1991
- [Placed in Library See No LT 3941/93]

Reports of the Comptroller and Auditor General of India - Union Government No.9 of 1992) and (0. 13 of 1992) Commercial)

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHANSAHI): I beg to lay on the Table of copy each of the following Reports (Hindi and English versions) under article 151 (1) of the constitution:

- (1) Report of the Comptroller and Auditor General of India - Union Government (N) 9 of 1992 - (Commercial) - Nepa Limited.

[Placed in Library. See No. LT 3942/93]

- (2) Report of the Comptroller and Auditor General of India Union Government - (No 13 of 1992) (Commercial) - Prage Tools Limited

[Placed in Library. See No LT 3943/937]

Annual Report, Annual Accounts and Review on the working of the Jawahar Institute of Mountaineering and Winter Sports Batote for the year 1990-91 and Statement showing reasons for delay in laying these papers.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRIMALLIKARJUN): I beg to lay on the Table-

- (1) (i) A copy of the annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Batote, for the year 1990-91.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Jawahar Institute of Mountaineering and Win-

ter Sports, Batote, for the year 1990-9, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jawahar Institute of Mountaineering and Winter Sports, Batote, for the year 1990-91.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

[Placed in Library. See No. LT 3944/93]

Statement correcting the information in the Annual Report of Central Vigilance commissions for the year 1990 and annual report and review on the working of kendraya bhandar (central Government Employees consumer cooperative society Limited) New Delhi for 1991-92 etc.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTRY OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALAVA): I beg to lay on the Table-

- (1) A copy of the statement (Hindi and English versions) correcting the information contained in the Annual Report of the Central Vigilance Commission for the year 1990.

[Placed in Library See No LT 3945/93]

- (2) (1) A copy of the Annual Report (Hindi and English versions) of the Kendrya Bhandar (Central Government Employees Consumer Co-operative Society Limited), New Delhi, for the year 1991-92, along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Gov-

eminent on the working of the Kendriya Bhandar (Central Government Employees Consumer Co-operative Society Limited), New Delhi, for the year 1991-92.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above

[Placed in Library, See No LT 3946/93]

- (4) A copy of the Indian Police Service (Appointment by Promotion) First Amendment Regulations, 1993 (Hindi and English versions) published in Notification No. G.S.R. 361 (E) in Gazette of India dated the 2nd April, 1993, under sub-section (2) of section 3 of the All India Services Act, 1951.

[Placed in Library, See No LT 3947/93]

Statement showing action taken by the Government on various assurances, provision and undertakings given by the ministers during the various sessions of Lok Sabha

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUAMARAMANGALAM): I beg to lay on the Table-

- (1) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurance, promise and undertakings give by the Ministers during the various sessions of Lok Sabha:-

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| (i) | Statement No. XXXII
(Placed in Library See No. LT. 3948/93) | -Tenth Session, 1988 |
| (ii) | Statement No. XXV
(Placed in Library, See. No. LT. 3949/93) | -Twelfth Session, 1988 |
| (iii) | Statement No. XXVI
(Placed in Library, See No. LT. 3950/93) | -Thirteenth Session, 1989 |
| (iv) | Statement No. XXI
(Placed in Library, See No. LT. 3951/93) | -Fourteenth Session, 1989 |
| (v) | Statement No. XX
(Placed in Library, See No. LT. 3952/93) | -Second Session, 1990 |
| (vi) | Statement No. XVI
(Placed in Library, See No. LT. 3953/93) | -Third Session, 1990 |
| (viii) | Statement No. XIV
(Placed in Library, See No. LT. 3954/93) | -Sixth Session, 1990 |
| (ix) | Statement No. XIII
(Placed in Library, See No. LT 3956/93) | First Session, 1991 |
| (x) | Statement No. IX
(Placed in Library, See No. LT 3957/93) | -Second Session, 1991 |
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[Sh. Rangarajan Kumaramangalam]

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- (xi) Statement No. VII -Third Session, 1992
(Placed in Library, See No. LT 3958/93)
- (xii) Statement No. V -Fourth Session 1992
(Placed in Library, See No. LT 3959/93)
- (xiii) Statement No. II -Fifth Session, 1992
(Placed in Library, See No. LT 3960/93)
- (xiv) Statement No. I -Sixth Session, 1993
(Placed in Library, See No. LT. 3961/93)
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- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 1991-92. of the section 619A of the Companies Act, 1956:-
(i) Review by the Government on the working of the Central Electronics Limited, New Delhi, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sree Chitra Tribunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 1991-92, together with Audit Report thereon. (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 1991-92, along with Audited Accounts and comments of the Comptroller and Auditor General thereon
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Sree Chitra Tribunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 1991-92. [Placed in Library, See No. LT 3963/93]
- 12.06 hrs
- COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above [English]
Twentieth Report
- [Placed in Library, See No 273962/93] SHRI S. MALLIKARJUNAIAH (Tumkur): I beg to present the Twentieth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1)